

**3079 Calling Attention to a Bill**  
**Matter of Urgent Public**  
**Importance**

**Securities Contracts**  
**(Regulation) Amendment**  
**Bill**

Decline in prices in the recent months, the return to the cultivator taken as a whole cannot be deemed to be unduly low having regard to the increased production from the same acreage. Nevertheless in the interest of continuing increase in production and maintaining steadiness in price, the following measures have been taken recently.

The East India Jute and Hessian Exchange has fixed margins which would be payable if prices went below certain level.

The Indian Jute Mills Association has reaffirmed its intention to stick to the minimum prices for Hessian and Sacking fixed in February 1958.

The Association has also asked the member-mills to increase their purchase of raw jute upto three months' consumption. The mills are now being persuaded to purchase and hold stocks upto four months' consumption. Mill purchases of jute during the period July to October 1958 amounted to 21.94 lakh bales against 18.14 lakh bales during the same period in 1957 showing an increase of 3.8 lakh bales.

Import of raw jute has also been considerably curtailed during this year. For a short period from the end of May upto the middle of July, licensing was practically suspended. During the period 15th July to 15th November 1958, licences have been issued for the import of only 4.8 lakh maunds against 15 lakh maunds licensed during the same period in 1957. It has also been decided that import of raw jute should be restricted to qualities not produced in India but needed essentially to meet the requirements of the foreign market.

With a view to firming up further the internal prices, it is proposed to canalise the export of a limited quantity of raw jute through the State Trading Corporation.

Special measures are being taken to provide adequate wagons for the movement of jute from the producing areas to Calcutta.

From the long term point of view consideration is also being given to the question of increasing the holding power of the cultivator by measures such as the acceleration of the programme for the establishment of co-operative marketing societies, warehouses and godowns.

The position is being closely watched by Government and further measures will be taken if found necessary.

Shri A. C. Guha (Barasat): I gave notice of a motion on this subject. The statement made today is quite unsatisfactory and inadequate to meet the situation. I expect you would allow a discussion on the subject, which affects the entire rural economy of atleast three eastern States in India.

Mr. Speaker: I will consider it.

Shri A. C. Guha: There may be a discussion on the subject. A copy of the hon. Minister's statement may be circulated to all the Members.

Mr. Speaker: So far as the copy of the statement is concerned, it will be circulated to all Members. Regarding the discussion, in view of the Statement, I will consider if further discussion is necessary.

12-08 hrs.

**SECURITIES CONTRACTS (REGULATION) AMENDMENT BILL\***

The Deputy Minister of Planning (Shri S. N. Mishra): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to amend the Securities Contracts (Regulation) Act, 1956.

\*Published in the Gazette of India dated 8th December, 1958.

Mr. Speaker: The question is:

12-09 hrs.

"That leave be granted to introduce a Bill to amend the Securities Contracts (Regulation) Act, 1956."

MOTION RE: INTERNATIONAL SITUATION

The motion was adopted.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, I beg to move:

Shri S. N. Mishra: I introduce the Bill.

"That the present International Situation and the policy of the Government of India in relation thereto, be taken into consideration."

INDIAN RAILWAYS (AMENDMENT) BILL\*

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

We had a debate on the international situation and foreign affairs in August last, i.e. nearly four months ago. These four months have seen considerable and significant developments. From the time we discussed this last, we have before us one important change that has occurred in West Asia, that is, in Iraq, where a revolution had taken place and the monarchy had been displaced by a republic. Fairly intimately connected with it was the situation in Lebanon, and that situation became worse and there was the landing of foreign troops both in Lebanon and in Jordan. Fortunately, the situation was controlled and ultimately the foreign troops were taken away.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

The motion was adopted.

Shri Shah Nawaz Khan: I introduce the Bill.

In this connection, I should like to refer to the work of the United Nations Commission in Lebanon, because I do think that that Commission performed a remarkably fine piece of work there and it was largely due to that Commission that tragic developments were avoided. May I also mention in this connection the name of the Indian member of that Commission, Shri Rajeshwar Dayal, to whom I should like to pay my tribute, knowing as I do the good work he did in this Commission in Lebanon? As the House knows, he had been appointed our High Commissioner for Pakistan.

INDIAN TARIFF (AMENDMENT) BILL\*

The Minister of Industry (Shri Manubhai Shah): I beg to move for leave to introduce a Bill further to amend the Indian Tariff Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Tariff Act, 1934."

The motion was adopted.

Shri Manubhai Shah: I introduce the Bill.

Some hon. Members put me a question a little while ago—and some newspapers also rather seem to think—that most of our Missions are lying

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†Introduced with the recommendation of the President.